

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs.8,79,50,287/- (Rupees Eight Crores Seventy-Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL.

Petitioner : Chhattisgarh State Power Distribution Company Limited (CSPDCL)

Respondent : NTPC Vidyut Vyapar Nigam Limited (NVVNL) and Anr.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhinav Kardekar, Advocate, CSPDCL
Shri Ayush Singh Solanki, Advocate, CSPDCL
Shri Rahul Taneja, Advocate, CSPDCL
Ms. Swapna Seshadri, Advocate, NVVNL
Ms. Ritu Apurva, Advocate, NVVNL
Ms. Pragya Pushkar, Advocate, NVVNL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has served a copy of its rejoinder(s) on the Respondents; however, the same have not been uploaded on the e-filing portal yet. Accordingly, the learned counsel sought liberty to file/upload its rejoinder(s) on the e-filing portal and requested an adjournment in the matter.

2. Considering the request made by the learned counsel for the Petitioner, the Commission, while adjourning the matter, permitted the Petitioner to file its rejoinder(s) within a week.

3. Further, the Commission also directed the parties to furnish the following information/clarification, on an affidavit, within three weeks with a copy to the other side, who may file its/their response, if any, within two weeks thereafter.

(a) The Petitioner to furnish the justification, along with supporting documents, demonstrating how the present dispute falls within the scope of Section



79(1)(f) of the Electricity Act, 2003, read with the relevant clause(s) of Section 79(1)(a) to (d) of the Act.

- (b) The Petitioner to furnish the justification, along with supporting documents, explaining why the claims in the present Petition are not barred by limitation, particularly in view of the Petitioner's letter dated 25.2.2019, issued after the reconciliation dated 20.2.2019 jointly signed by the Petitioner and NVVNL, wherein it was stated that, in the event of non-release of the retained amount, suitable action would be taken before the appropriate forum. The Petitioner is also directed to furnish the details, along with supporting documents, of the action(s), if any, taken pursuant thereto, and explain the delay in filing the present Petition only on 1.1.2026.

4. The Petition will be listed for hearing on **8.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)